

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 29106/2019

NARENDRA SINGH @ PAPPU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.155671/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.155673/2019-EXEMPTION FROM FILING O.T. and IA No.155668/2019-EXEMPTION FROM SURRENDERING WITHIN TIME and IA No.155669/2019-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 25-10-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
[IN CHAMBER]

For Petitioner(s)

Mr. S. R. Setia, AOR
Mr. Anurag Dube, Adv
Mr. Ashish Upadhyay, Adv
Mr. Pramod Kumar, Adv
Mr. Satpal, Adv

For Respondent(s)

Ms. Bharti Tyagi, AOR
Mr. S.D. Singh, Adv
Mr. Ram Kripal Singh, Adv
Mr. Sanju Singh, Adv

UPON hearing the counsel the Court made the following
O R D E R

The application for exemption from surrendering is rejected. Delay is condoned. Five weeks' time granted to the petitioner to surrender and file proof thereof.

(MANASWINI DEVI SHARMA)
SENIOR PERSONAL ASSISTANT

(DEEPAK SHARMA)
BRANCH OFFICER

